

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 306/MP/2023**

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs.

Petitioner : Greenko AP01 IREP Private Limited (GAPIPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **8.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, GAPIPL  
Shri Lakshyajit Singh, Advocate, GAPIPL  
Shri Harshit Singh, Advocate, GAPIPL  
Shri Nishant Kumar, Advocate, GAPIPL  
Shri Jai Lal, Advocate, GAPIPL  
Shri Syed Fazl, Advocate, GAPIPL  
Shri Gandharv Garg, Advocate, GAPIPL  
Shri Gaurav Pathak, Advocate, GAPIPL  
Shri Amal Nair, Advocate, RUVITL  
Ms. Shivani Verma, Advocate, RUVITL  
Ms. Aakanksha Bhola, Advocate, SECI  
Ms. Rohini Prasad, Advocate, BSPHCL

**Record of Proceedings**

At the outset, learned counsel for Respondent No.3, Rajasthan Urja Vikas and IT Services Ltd., prayed for adjournment on the ground of non-availability of the arguing counsel of the Respondent. Learned counsel for the Petitioner did not oppose the said request.

2. Considering the above, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **12.11.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**